

ITEM NO.1501  
(For Judgment)

COURT NO.3

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3613/2016

RAJENDRA DIWAN

Appellant(s)

VERSUS

PRADEEP KUMAR RANIBALA & ANR.

Respondent(s)

WITH

C.A. No. 10214/2016 (IV-A) (IA No. 3/2016 - STAY APPLICATION)

C.A. No. 3051/2017 (IV-A)

(FOR CLARIFICATION/DIRECTION ON IA 22231/2019

IA No. 22231/2019 - CLARIFICATION/DIRECTION)

Date : 10-12-2019 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. Shriram P. Pingle, AOR

Mr. Vikrant Singh Bais, AOR

Mr. Kunal Verma, AOR

For Respondent(s) Mr. Vibhu Tiwari, Adv.  
Mr. Ravi Prakash Mehrotra, AOR  
Mr. Aakarshan Aditya, Adv.

Mr. Kaustubh Shukla, AOR

Mr. Kunal Verma, AOR

Mr. Sumeer Sodhi, Adv.

Mr. Ashish Tiwari, Adv.

Hon'ble Ms. Justice Indira Banerjee pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Arun Mishra, Hon'ble Ms. Justice Indira Banerjee, Hon'ble Mr. Justice Vineet Saran, Hon'ble Mr. Justice M.R. Shah and Hon'ble Mr. Justice S. Ravindra Bhat.

The reference is answered, in terms of the judgment.

(NARENDRA PRASAD)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

(Signed 'Reportable' Judgment is placed on the file)